THE UTTAR PRADESH VRITTI, VYAPAR, AJIVIKA AUR SEVAYOJAN KAR (NIRASAN) ADHINIYAM, 1970

[UTTAR PRADESH ACT No. 36 OF 1970]

*[Authoritative English Text of the Uttar Pradesh Vritti, Vyapar, Ajivika Aur Sevayojan Kar (Nirasan) Adhiniyam, 1970]

AN

ACT

to provide for the repeal of the Uttar Pradesh Vritti, Vyapar, Ajivika Aur Sevayojan Kar Adhiniyam, 1965

IT IS HEREBY enacted in the Twenty-first Year of the Republic of India as Follows:

Short title

1. This Act may be called the Uttar Pradesh Vritti, Vyapar, Ajivika Aur Sevayojan Kar (Nirasan) Adhiniyam, 1970.

Repeal of U.P. Act No. 21 of 1965 2. The Uttar Pradesh Vritti, Vyapar, Ajivika Aur Sevayojan Kar Adhiniyam, 1965, is hereby repealed in respect of the liability to pay tax thereunder with reference to income accruing to any person after the 31st day of March, 1971.

^{* (}For statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated December 30, 1970)

⁽Passed in Hindi by the Uttar Pradesh Legislative Assembly on December 21, 1970 and by the Uttar Pradesh Legislative Council on December 23, 1970).

⁽Received the assent of the Governor on December 29, 1970 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, datod December 30, 1970).